

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
 CUTTACK BENCH, CUTTACK

O.A.T.A./R.A.No..... 131 1993

Sushama Mohanty Applicant(s)

Versus

Revenue of India Respondent(s)

Sr. No	Date	Order with Signature
1	18.3.93	<p>Heard Mr. R.N. Naik, learned Counsel for the petitioner and Mr. Ashok Mishra, learned Stanley Counsel. Judgment is pronounced and dictated in the Open Court vide separate sheet attached to the record. The case is accordingly disposed of. No cost.</p> <p>A copy of this judgment be delivered to Mr. Naik learned counsel appearing for the petitioner and a copy of this judgment be also sent to Opposite Party No.2 alongwith a copy of the application through a Special messenger at the cost of the petitioner who would deposit Rs. 40/- (in cash) in the cash section which would remain in the suspense account to be paid to the special peon who would carry the judgment.</p> <p style="text-align: right;">K Vice-Chairman</p>